

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.462/2001

Wednesday this the 30th day of May, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. S.R.Jayasree, Postal Assistant,
Chennamangalam, W/o M.Raman,
Nandikulangara, Mannam,Parur.
2. K.K.Sulochana, Postman,
Vadakkukpuram,
W/o MP Haridas, Vanikandan House,
Mannam, Parur.
3. T.Indira Devi, SPM Vadakkumpuram,
W/o PN Soman, Thrikkapuram,
Kottuvally, Kaitharam PO.
4. K.K.Surendran, Postman,
Vadakkekara S/o K.K.Kumaran,
Kotteril House,
Thekkenmaadi PO.
5. C.S.Lalitha Devi, Postman,
Vadakkekara, W/o Venugopal,
Memana House, Kathuthuruthy,
Vadakkekara.
6. T.Remai Devi, SPM Vadakkekara,
W/o P.N.Rajagopalan Nair,
Memana House, Kottuvally,
Kaitharam PO.
7. K.S.Lenija, PA, Vadakkekara,
W/o O.S.Prathap Singh,
Ulasana, Manuvanthuruthy,
Vadakkekara
8. K.M.Ayyappan, SPM Athani,
S/o Makotha, Kollamkkal House,
Manjapra.
9. P.J.Thomas, Postman, Athani,
S/o Joseph, Padayathil House,
Pallissery, Paduvapuram PO.Applicants

(By Advocate Mrs.Hema Ananthakrishnan)

V.

1. Union of India, represented by
the Secretary, Ministry of Finance,
New Delhi.

contd.....

2. Director General,
Department of Posts, New Delhi.
3. Postmaster General,
Central Region, Cochin.16.
4. Senior Superintendent of Post
Offices, Aluva.Respondents

(By Advocate Mr. Govindh K Bharathan SCGSC)

The application having been heard on 30.5.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

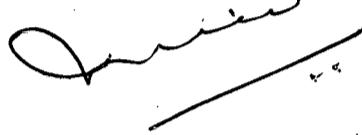
Applicants who are employees of Postal Department working in Chennamangalam, Vadakkumpuram, Vadakkekara and Athani which is in the periphery of Parur and Aluva Municipalities. They are aggrieved that they are being denied House Rent Allowance applicable to them. Their representations in that regard were replied to by the impugned order dated 20.11.2000 (A6) stating that the proposals have been forwarded to Directorate and Directorate in turn taken up the cases with Finance Ministry on 9.11.99. No approval has been received so far and sanction will be issued on receipt of approval from Finance Ministry. Since nothing has been taken place, the applicants have jointly filed this application for a direction to the respondents 1 and 2 to issue orders granting House Rent Allowance to the applicants within a time frame with interest at 12 percent per annum.

2. The applicants have stated in the ground as also in the application that in OA 375/2001 filed by identically situated employees, the Tribunal has directed the 1st respondent to issue appropriate orders within a period of three months. Learned counsel on either side agree that this application may also be disposed of in the similar line.

contd.....

3. In the result, in the light of the submission of the learned counsel on either side, without going into the controversy involved in this case, the application is disposed of directing the 1st respondent to issue appropriate orders regarding grant of House Rent Allowance payable to the applicants within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 30th day of May, 2001



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)



A.V. HARIDASAN
VICE CHAIRMAN

List of annexures referred to:

Annexure A6: True copy of letter
No.A-1/3/Dlgs.dt.20.11.2000 issued by the
respondent No 4.